

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) Yes, Sir. In Case Nos. 36 & 82 of 2014 [Fx Enterprise Solutions Pvt. Ltd. vs. Hyundai Motor India Limited (HMIL)], final order u/s 27 of the Competition Act, 2002 (the Act) was passed by the Commission on 14.06.2017. In the said cases, CCI examined the allegation that HMIL has entered into an arrangement with Aditya Birla Insurance Brokers limited (ABIBL) which in turn has an agreement with six insurance companies namely ICICI Lombard, HDFC ERGO, New India, Future Generali, Bharti Axa and Bajaj Allianz for selling of insurance policies and services incidental thereto for Hyundai cars. In this regard, the Commission observed that HMIL did not mandate its customers to buy insurance through ABIBL.

(b) In Case Nos. 36 & 82 of 2014 [Fx Enterprise Solutions Pvt. Ltd. Vs. Hyundai Motor India Limited (HMIL)] in which final order u/s 27 was passed by the Commission on 14.06.2017, it was found that HMIL has contravened the provisions of Section 3(4) (a) read with Section 3(1) of the Act in mandating its dealers to use recommended lubricants/ oils and penalizing them for use of non-recommended lubricants and oils.

(c) The Commission in *Suo-Motu* Case No. 01 of 2019 (In Re: Alleged anti-competitive conduct by Maruti Suzuki India Limited), directed the Director General, CCI to cause an investigation to be made into the matter under the provisions of Section 26(1) of the Act for implementing discount control policy *vis-a-vis* dealers.

#### **Study on Jainism and Buddhism**

2570. SHRI VINAY DINU TENDULKAR: Will the Minister of CULTURE be pleased to state:

(a) the number of National and State Research Institutes which have been established for the study of Jainism and Buddhism;

(b) the details of monuments and sites protected by the Archaeological Survey of India, State-wise;

(c) whether any unsecured or identified ancient heritage documents have been procured by any other agency, if so, the details thereof, if not, reasons therefor; and

(d) the steps taken to document and preserve the documents of unsafe Jain and other heritage?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHLAD SINGH PATEL): (a) To provide education in Buddhist philosophies, culture and Art and to promote research in different aspects of Buddhism, preserve ancient Buddhist manuscripts, digitize ancient Buddhist text preserved in the languages of Pali, Sanskrit, Tibetan, Chinese, Japanese and other Asian languages through the system of a modern university, this Ministry has established one institute namely "Central Institute of Himalayan Culture Studies" (CIHCS), Dahung, Arunachal Pradesh and taken over the following three Institutions, which have been granted Deemed University Status by UGC:-

- (i) Nava Nalanda Mahavihara, Nalanda (NNM), Bihar
- (ii) Central Institute of Higher Tibetan Studies (CIHTS), Sarnath. Varanasi
- (iii) Central Institute of Buddhist Studies (CIBS), Leh, UT of Ladakh

In addition to the aforesaid four Autonomous Buddhist Educational Institutes, Ministry of Culture also provides annual grants-in-aid to the following six Grantee Bodies for promoting Buddhist Culture and Art:

- (1) Library of Tibetan Works and Archives, Dharamshala
- (2) Tibet House, New Delhi
- (3) Centre for Buddhist Cultural Studies, Tawang Monastery, Arunachal Pradesh
- (4) Namgyal Institute of Tibetology, Sikkim
- (5) International Buddhist Confederation
- (6) GRL Monastic School, Bomdila, Arunachal Pradesh

Further, Scheme of Financial Assistance for the Development of Buddhist/Tibetan Culture and Art is also being implemented by M/o Culture to give financial assistance to voluntary Buddhist/Tibetan organizations including monasteries engaged in the propagation and scientific development of Buddhist/Tibetan culture, tradition and research in related fields. However, Ministry of Culture has no such education/research Institutions which specifically cater to the study of Jainism.

(b) There are 3691 monuments/sites protected by the Archaeological Survey of India in the country. The State/UT-wise details of monuments/sites are given in Statement (*See below*).

(c) As per the information available with this Ministry, no such unsecured or identified heritages have been procured.

(d) Ministry of Culture has no schemes at present which specifically caters to document and preserve the documents of unsafe Jain and other heritage

***Statement***

*Number of Centrally protected monuments/sites under the jurisdiction of  
Archaeological Survey of India in the country*

Sl. No.	Name of State	Nos. of Monuments
1	2	3
1.	Andhra Pradesh	129
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman and Diu (UT)	12
7.	Goa	21
8.	Gujarat	203
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu and Kashmir (UT)	56
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	28
15.	Ladakh (UT)	14
16.	Madhya Pradesh	292
17.	Maharashtra	286
18.	Manipur	01
19.	Meghalaya	08

1	2	3
20.	Mizoram	01
21.	Nagaland	04
22.	N.C.T. Delhi	174
23.	Odisha	80
24.	Puducherry (U.T.)	07
25.	Punjab	33
26.	Rajasthan	163
27.	Sikkim	03
28.	Telangana	08
29.	Tamil Nadu	413
30.	Tripura	08
31.	Uttar Pradesh	745
32.	Uttarakhand	42
33.	West Bengal	135
TOTAL		3691

#### Preservation of ancient folk culture in Bihar

†2571. SHRI SATISH CHANDRA DUBEY: Will the Minister of CULTURE be pleased to state:

(a) the details of ancient folk cultures being preserved in the State of Bihar and the details of measures adopted for the same along with the schemes under which this is being done;

(b) the places to which these folk cultures belong to;

(c) the amount of fund sanctioned/allocated for these preserved folk cultures during the last five years; and

(d) the details of the measures being adopted for the preservation of said folk cultures, district-wise?

†Original notice of the question was received in Hindi.